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O.A. No.247/2011

ORDER DATED 6th JULY, 2011

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

Heard Sri S. Mishra, Ld. Addl. Standing Counsel appearing for the Respondents.

2. This Original Application has been filed on 29.04.2011 impugning the order of transfer dated 24.06.2010 (Annexure-A/1). When the matter was listed for the first time on 04.05.2011 notice was issued to the Respondents. But this Tribunal did not find any *prima facie* reason to grant any *ad interim* order prayed by the applicant without considering the reply of the Respondents. Hence, the Respondents were asked to file their counter which has not been done so far.

3. Sri U.B. Mohapatra, Ld. Sr. Standing Counsel by filing M.A.531/11 on 23.06.2011 has sought 08 weeks time to file counter. The matter was listed yesterday. Neither the applicant nor his counsel was present. Accordingly, this case was listed for today. Again neither the applicant nor his counsel is present today. The order of transfer is stated to be ^{of} 24.06.2010, which is almost one year old and the applicant had made representation to the Director General (Labour Welfare) Ministry of Labour and Employment Jaisalmer House, New Delhi on 28.02.2011. The frequent absence of the Ld. Counsel for the applicant gives sufficient reason that as if he is not interested to pursue this Original Application. It is also not possible to ascertain whether the order of transfer has since been implemented/modified meanwhile ^{due to} the final outcome of the representation.

4. Hence this O.A. stands dismissed for non prosecution.

5. M.A.531/2011 is thus disposed of.


MEMBER ADMN.

K.B.